

## **Rejection of applications for certificate of registration**

**March 11, 2002**

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on March 9, 2002 the application for certificate of registration submitted by M/s. Vyshnavi Finances Limited, No.16-11-771, Flat No.102, 1st Floor, Tirumala Hills Apartments, Beside SBH Moosarambagh `X' Road, Hyderabad-500 036, for carrying on the business of a Non-Banking Financial Institution.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45 MB(2) of the Reserve Bank of India Act, 1934.

**P.V. Sadanandan  
Manager**

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